

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 84/MP/2021

Subject : Petition under Regulation 12, 13, 31 (xviii) & 38(iv) of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 19 (f) (iv) & 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ NJHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Minimum wage Revision and GST in respect of Nathpa Jhakri Hydro Power Station (NJHPS).

Petitioner : SJVNL

Respondents : PSPCL & 14 ors.

Date of Hearing : **25.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, SJVNL
Ms. Anushree Bardhan, Advocate, SJVNL
Shri Harish Kumar Sharma, SJVNL
Shri Naveen Yadav, SJVNL
Shri Aman Katoch, SJVNL
Shri Sanjay Kumar, SJVNL
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Brijesh Kumar Saxena, UPPCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing on **13 October, 2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

